

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

**Item No. 102**

**CP (IB) No. 248/Chd/Pb/2022**

**IN THE MATTER OF:**

Vinod Thapar, PG, Thapar Hosiery  
Mills Pvt. Ltd.

...Petitioner

**Under Section:** 94, IBC 2016

**Order delivered on 07.02.2024**

**CORAM:**

**SH. L.N. GUPTA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Ms. Divya Sharma, Advocate  
For the RP in Person : Mr. Bishwa Ranjan Chatterjee

**ORDER**

Compliance of the last order has not been made by RP. It is stated by Ld. counsel for RP that he has already sent the email to the Canara Bank (sole creditor) and he has e-filed the affidavit of service, but the same is not reflected in the DMS. In these circumstances, the cost of Rs. 20,000/- is imposed upon RP to be deposited in the Prime Minister's National Relief Fund within one week. It is made clear, if compliance is not made along with a deposit of the cost of receipt on the next date of hearing, the petition will stand dismissed.

List on 13.03.2024.

**Sd/-**  
**(L.N. GUPTA)**  
**MEMBER (T)**

**Sd/-**  
**(HARNAM SINGH THAKUR)**  
**MEMBER(J)**

Preeti